

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP 291/2006 IN OA 1673/2004

New Delhi: this the 9th November, 2006

Hon'ble Mr.Justice M.A.Khan, Vice-Chairman (J) Hon'ble Mr.V.K. Agnihotri, Member (A)

Smt. Mamta Sharma W/o K.K. Sharma R/o RZ-686 Gali NO.6 Raj Nagar Pt-l Palam Nagar, New Delhi. (By Advocate: None)

... Applicant.

Versus

- V.K. Aggarwal
 General Manager, Western Railway
 Church Gate, Mumbai.
- Shri P.D.Bhani
 FA & CAO (T), Western Railway
 Church Gate, Mumbai.
- Shri Sanjay
 Dy Chief Accounts Officer (TA)
 Western Railway
 DRM Campus, Mal Road Ajmer.
- Shri Bhagwan Dutt
 Assistant Finance Officer (FTA)
 Statistical Branch, Western Railway
 Delhi Kishanganj, Delhi.

 (By Advocate: Shri R.L.Dhawan)

ORDER (ORAL)

By Mr. Justice M.A. Khan, VC(J):

Nobody appears on behalf of the applicant. From order dated 12.10.2006, it appears that the learned counsel for the respondents had stated that the order of the Tribunal had been fully complied with and he had referred to the seniority list annexed with the counter reply. The Tribunal by order dated 12.8.2005, had directed the respondents to assign correct and proper seniority to applicant in the cadre of Head Clerk, reckoning the regularization from 1996 with all consequential benefits within a period of two months from the date of receipt of a copy of this order.

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- 2. Learned counsel for the respondents has stated that the respondents have already revised the seniority list and assigned proper seniority to applicant in the cadre of Head Clerk, reckoning the regularization from 1996, which is at page 7 of the counter reply, shows that applicant has been assigned proper The respondents, as such, have complied with the order of the Tribunal. In case, the applicant is still aggrieved about her non-placement in the seniority list, she is at liberty to challenge the seniority list in an appropriate proceeding because direction was not to place her at a particular position in the seniority list.
- 3. Learned counsel for the respondents has stated at the Bar that all the consequential benefits from that position will be granted to the applicant in accordance with rules and law.
- Having regard to above facts, we do not find that the matter should be proceeded any further we dismiss the contempt petition and discharge notice but allow the applicant to seek redressal of her grievance about seniority position in an appropriate proceeding in case the consequential benefits arising out of change in the seniority position as per revised seniority list have not been granted to the applicant.

(V.K. Agnihotri)

Member (A)

Vice-Chairman (J)

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